

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 19th October, 2022 is published together with Statement of Objects and Reasons for general information:-

L.A Bill No. 54 of 2022

A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Fifth Amendment) Act, 2022. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 30 of 1983.

2. In section 34 of the Tamil Nadu Co-operative Societies Act, 1983, in sub-section (1), in clause (c), sub-clause (ii) shall be renumbered as sub-clause (iii) and before sub-clause (iii) as so renumbered, the following sub-clause and proviso shall be inserted, namely:—

“(ii) is employed in any co-operative society or is a Government servant engaged in the administration or audit of co-operative societies:

Provided that the disqualification in sub-clause (ii) shall not apply to a person from being elected or nominated as a member of a board of any registered society composed exclusively of such employees of the co-operative society or of such Government servants; or”.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of Section 34 of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983), among others, disqualifies a person who was employed in any co-operative society or was a Government servant engaged in the administration or audit of co-operative societies and a period of two years has not elapsed since then, from being elected or nominated as a member of a board of any registered society. But, the said section does not disqualify a person who is presently employed in a co-operative society or a Government servant engaged in the administration or audit of co-operative societies from being elected or nominated as a member of a board of any registered society.

2. The Government have, therefore, decided to remove this lacuna by amending the said Tamil Nadu Act 30 of 1983 suitably.

3. The Bill seeks to give effect to the above decision.

I. PERIYASAMY,
Minister for Co-operation.

Secretariat,
Chennai-600 009,
19th October 2022.

K. SRINIVASAN,
Secretary.